

Shri. R. N. Sinha.

1/2/96

Shri. M. L. Paswan, Registrar Incharge.

.....

Defects
removed
27/3/96

Learned Counsel for the applicant is still absent.

Defect noted under item no. 21 of the Scrutiny Report has not yet been removed. The applicant to remove the defect by 16.04.96.

PKL

(M. L. Paswan)
Registrar I/C

2. / 3.4.96. Counsel for the applicant : Shri Jyoti Saran.

Defect removed
on 27/3/96.
Submits before
the Hon'ble Court
as per mention
allowed.

The learned counsel for the applicant prays for adjournment of the case for tomorrow. List this case on 4.4.96 for admission as prayed for.

4/4/96
So(5) / CBS/

N. K. Verma
(N.K. Verma)

Member (A)

3. / 4.4.96. Counsel for the applicant : Shri Y.V. Giri.

Heard Shri Giri, the learned counsel for the applicant and Shri J.N. Pandey, sr. standing counsel who has been given notice by the learned counsel for the applicant on this matter. This is a matter regarding issue of charge sheet and suspension order on the applicant which can be disposed of by the Division Bench. After hearing Shri Giri I would like this matter to be put up before the appropriate Division Bench for admission.

16/4/96 for
consideration
and for due process
So(5) 16/4/96

N. K. Verma
(N.K. Verma)

Member (A)

Dated
13/5/96

4/14.8.96

Counsel for the applicant ..Mr.Y.V.Giri

Adjourned to 27.8.1996.

SKS

N.K.Verma
(N.K.Verma)
Member (A)

5. 27.8.1996 Counsel for the applicant : Mr. J.Saran

Shri J.Saran, counsel for the
applicant prays for time. List this
case on 4.9.1996.

N.K.Verma
(N.K.VERMA)
MEMBER (A)

6./ 4.9.96. Shri R.K. Giri, the counsel for the applicant.

Heard learned counsel for the applicant on the
question of admission. Let notices be issued to the
respondents to show cause as to why the application
be not admitted for hearing. List this case on 4.10.96
for admission hearing.

1085/

✓
(K.D. Saha)
Member (A)

✓
(V.N. Mehrotra)
Vice-chairman

*Except of notices
for Respondent
served to respondent
Cause filed by the
Counsel of Justice
Applied 19/9/96
in file C
ex 9
9/9/96*

OA-188/96

7/4.10.96

W.S. filed on behalf
of the respondents
by SKS 21/10/96

W.S. filed on behalf
of the respondents
to the W.S. filed
by the applicant
by SKS 21/10/96

Heard Shri J.Saran, counsel for the applicant.

Shri R.K.Chaubey, Jr. Counsel to Sr.S.C. prays for
three weeks' time to file W.S. He may be allowed to
file W.S. within three weeks. The matter be listed
on 3.12.96 for admission.

K.D.Saha
(K.D.Saha)
Member (A)

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

8/3.12.1996

Counsel for the applicant : Mr. J.Saran

Four weeks time, as prayed for, is allowed
for filing rejoinder. List on 7.1.1997 for admission.

MPS.

D.Purkayastha
(D.Purkayastha)
Member (J)

K.D.Saha
(K.D.Saha)
Member (A)

09/07.01.97

The DB is not available today due to illness
of Hon'ble Mr. K.D.Saha, Member (A). List on 07.02.1997
for admission.

S&J

10

7.2.97

List on 4.4.97 for hearing on
admission.

CM

V.N.Mehrotra
(V.N.Mehrotra)
Vice-Chairman

11
4.4.97 List on 29.5.97 for hearing on
admission.

CM

V.N.
(V.N. Mehrotra)
Vice-Chairman

12./ 29.5.97 List it on 12.8.97 for hearing on admission.

/CBS/

V.N.
(V.N. Mehrotra)
Vice-Chairman

13
12.8.97 List on 6.10.97 for admission.

CM

V.N.
(V.N. Mehrotra)
Vice-Chairman

14/06.10.97 List it on 09.12.1997 for hearing on admission.

SKJ

V.N.
(V.N. Mehrotra)
Vice-Chairman

15./ 9.12.97. List it on 16.2.98 for hearing on admission.

/CBS/

V.N.
(V.N. Mehrotra)
Vice-Chairman

16./ 17.2.98. List it on 29.4.98 for admission as requested by
the learned counsel for the respondents.

/CBS/

L.R.K. Prasad
(L.R.K. Prasad)
Member (A)

V.N.
(V.N. Mehrotra)
Vice-Chairman

17/29.4.1998

List on 13.7.1998 for admission.

M.P.S.

(L.R.K. Prasad)
Member (A)(V.N. Mehrotra)
Vice-Chairman

18./ 13.7.98.

List it on 15.9.98 for hearing on admission.

Rejoinder
filed/CBS/
Ag
19.8.98

(V.N. Mehrotra)
Vice-chairman

19/26.8.1998

On the request made on behalf of the learned
counsel for the applicant, list on 9.10.1998 for
admission.

AS per mention
stip. listed the
case before the
Hon'ble Bench
for Admission
on 26/8/98 M.P.S.

(L.R.K. Prasad)
Member (A)(V.N. Mehrotra)
Vice-Chairman

20/9.10.1998

At the request made on behalf of the learned
counsel for the applicant, the case is adjourned
to 29.12.1998 for admission.

M.P.S.

(Lakshman Jha)
Member (J)(L.R.K. Prasad)
Member (A)

21/29.12.1998

List it for admission on 18.2.1999.

M.P.S.

(L.R.K. Prasad)
Member (A)22./ 18.2.99. By mutual consent of the parties, the case is
adjourned to 13.4.99 for admission.

/CBS/ (LAKSHMAN JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

23/13.4.1999

On the request made on behalf of the learned counsel for the applicant, list it for hearing on admission on 13.5.1999.

MPS.

(*Lakshman Jha*)
Member (J)

(*L.R.K. Prasad*)
Member (A)

24/13.05.99. Shri Y.B.Giri with Shri J.Saran, counsel for the applicant.

Shri G.K.Agarwal, ASC for the respondents.

While a disciplinary proceeding was contemplated against the applicant for certain charges, he was put under suspension by an order, dated 14th November, 1994, vide Annexure-A/3. Thereupon, the memorandum of charges, being dated 16th November, 1994, was served upon the applicant on the same day. The proceeding initiated against the applicant, is still in the midst of hearing and it has not yet been concluded. The learned counsel appearing on behalf of the respondents submits that the delay was also caused because the applicant was not co-operating in the disciplinary proceeding. Be that as it may, that we are afraid the delay occurred in conducting the proceeding may defeat the very purpose of the same. That being as such, we would, most ~~certainly~~ certainly, direct the respondents to conclude the pending disciplinary proceeding within six months from the date of communication of this order subject to the condition that the applicant shall have to co-operate to expedite the proceeding. We may also observe that since the order of suspension has been allowed to continue for a pretty long period, which may not be appreciated, it is now high time for the respondent authorities to re-consider whether the suspension order should be revoked at the earliest possible.

With this observation, this O.A. is

O.A. No. 188/96

and the same is accordingly disposed of.

On the 27th August, 1996, the M.A. is disposed of.

The M.A., being No. 188/96, is also, accordingly, disposed of.

Let a copy of the Order be supplied to the counsel for the respondents.

SKJ

(L. Hminglina)
Member (A)

Sug
(S. Narayan)
Vice-Chairman